CENTRAL ADMINISTRATIVE TRIBUTAL LUCKNOW BENCH

LUCKNUW

J.A. No. 1200/90 (f.L. No. 225/92)

G.3. Joshi

Applicant.

versus

Union of India and others

kespondents.

Hon. Mr. Justice U.C. Srivestava, V.C.

on behalf of the applicant, in his application been it has/stated that the salary has already been paid to him and as such he Confines his claim only to the payment of interest and costs. The learned counsel holding brief of Shri K.C.Sinha, counselfor respondents, scates that the salary has been paid to the applicant, and thus, the application/becomes infructuous.

- 2. The applicant prayed in this application that the order of Regional Litector, National Davings, Ministry of Finance, Govt of India, "Ilahaba dated 31.12.86 bay see set aside and the applicant's salary allowances be paid with effect from 10/83 to 2.9.84 with interest and the costs of the petitim.
- 3. The applicant was employed in the office of National Savings Commissioner, dijnore and transformed to Regional Office Gonda and he requested for change of place of posting. He was feed with disciplinary enquiry and a char e sheet was issued upon him for

enquiry was held anothe charges were proved and order imposing penalty of stoppage of adhoc increment was passed on 18.11.86. That order became ineffective.

The period inwhich he did not join was treated as dies non. Salary has beenpaid to the applicant and applicant's claim for interest is not justified, as he is also responsible and he cannot escape his responsibility and that the period was treated as diesnon. Accordingly the applicant's claim for interest and costs

Vilonotas

Vice Chairman.

Shakeel/-

Lucknow: Dated 9.11.92.